

**National Company Law Appellate Tribunal, New Delhi**

**Company Appeal (AT) (Ins) No. 556 of 2020**

**IN THE MATTER OF:**

**M/s. Invest Assets Securitisation & Reconstruction  
Pvt. Ltd.**

**...Appellant**

**Vs.**

**M/s. Girnar Fibres Ltd.**

**...Respondent**

**Present:**

**For Appellant: Mr. Anoop Prakash Awasthi, Advocate.**

**For Respondent: Mr. Manish Jain and Ms. Divya Sharma,  
Advocates.**

**ORDER**

**(Through Virtual Mode)**

**28.09.2020:** The Learned Counsel for the Respondent submits that Reply/Response was filed on 17.09.2020(Vide Diary No. 22046 of 2020). Mr. Anoop Prakash Awasthi, the Learned Counsel appearing for the Appellant informs this Tribunal, that he is appointed newly to appear on behalf of the Appellant and prays for some time to go through the material papers of the 'Appeal Paper Book' etc. Acceding to his request, for a short accommodation the Registry is directed to list the matter on **5<sup>th</sup> November, 2020**.

In the meanwhile, it is open to the Appellant to file Rejoinder, if any, for the Reply/Response filed by the Respondent.

**[Justice Venugopal M.]  
Member (Judicial)**

**[V.P.Singh]  
Member (Technical)**

**[Ms. Shreesha Merla]  
Member (Technical)**